LAND ACQUISITION FOR NHs IN KERALA

969. SHRI K. MURALI EDHARAN:

SHRI M.K. RAGHAVAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) whether the National Highways Authority of India has given any directions to the State Government of Kerala to stop land acquisition processes for National Highways (NHs) including for NH-66 and if so, the details thereof;

(b) the time by which the same is likely to be resumed;

(c) the details of the present status of land acquisition proceedings to acquire 1,111 hectare of land for widening of NH-66;

(d) the status of four-laning of the NH-66 Bypass of Kozhikode for which tender has been finalised; and

(e) the reasons for not starting the work and the measures taken for early commencement of the project?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) & (b) The Land Acquisition cost constitutes substantial portion of the total project cost. In view of large number of projects to be taken up under Bharatmala Pariyojana, a need was felt to prioritize works depending upon availability of resources. However, later on the decision has been reviewed and as of now there is no such restriction.

(c) Notification under Section 3 (D) of NH Act 1956 has been published for 802.10 Ha land.

(d) & (e) The Financial Closure has not been achieved for the project, which is prerequisite for commencement of work.

*****